

LOK SABHA

BULLETIN-PART II

(General Information relating to Parliamentary and other matters)

Nos. 565 - 596]

[Wednesday, July 31, 2024/ Sravana 09, 1946 (Saka)

No. 565

Table Office (B)

Information/Documents to be furnished by Leaders of Legislature parties of Lok Sabha under the Anti-Defection Rules

Rule 3(1) of the Members of Lok Sabha (Disqualification on ground of Defection) Rules, 1985 requires the leader of each legislature party in Lok Sabha consisting of more than one member to furnish within thirty days after the first sitting of the House, or where such legislature party is formed after the first sitting, within thirty days after its formation, or, in either case within such further period as the Speaker, Lok Sabha, may for sufficient cause allow, the following information to the Speaker :-

- (i) statement (in writing) containing the names of members of such legislature party together with other particulars regarding such members as in Form-I set out for the purpose in Rules [copies thereof are available in Parliamentary Notice Office (PNO)];
- (ii) The names and designations of the members of such party who have been authorized by it for communicating with the Speaker for the purposes of these rules;
- (iii) A copy of the rules and regulations (whether known as such or as constitution or by any other name) of the political party concerned; and
- (iv) Where such legislature party has any separate set of rules and regulations (whether known as such or as constitution or by any other name), also a copy of such rules and regulations.

Rule 3(4) of the said rules provides that whenever any change takes place in the information furnished by the leader of the legislature party, he is required to inform the Speaker accordingly in writing, within thirty days thereafter.

Leaders of legislature parties in Lok Sabha who have not already furnished the requisite information are requested to furnish the same immediately.

2. Rule 3(2) of the Members of Lok Sabha (Disqualification on ground of Defection) Rules, 1985 provides that if a legislature party consists of only one member, such member is also required to furnish the rules, regulations (whether known as such or as constitution or by any other name) of the political party concerned. Rule 3(3) of the said Rules provides that in the event of any increase of the strength of such a legislature party, the leader of the party is also required to furnish other information in Form-I as in case of legislature parties having strength of more than one member. Rule 3(4) further provides that any change in the information furnished earlier has to be intimated in writing to the Speaker.

Members of legislature parties in Lok Sabha consisting of only one member who have not already furnished the requisite information are requested to furnish the same immediately.

No. 566

Conference and Protocol Branch

Visit of Parliamentary Delegation from Japan to India

Members are informed that a Parliamentary Delegation from Japan led by H.E. Mr. Nugaka Fukushima, Speaker of the House of Representatives, Japan will be on a visit to India from 31 July to 02 August, 2024.

The delegation will witness the proceedings of Lok Sabha from 'Special Box' on Thursday, 01 August, 2024 at 1100 hrs.

No. 567

LAARDIS (PRISM)

Providing Round-the-Clock Research and Information Support to Members of Parliament

Parliamentary Research and Information Support to Members (PRISM) has been providing Round-the-Clock Research and Information support to the Members of Parliament. Designated Officers are attending to the queries of Hon'ble Members and providing them the desired research input(s) at the earliest possible time. Hon'ble Members are requested to call at Mobile No. 9711623767 (Whatsapp) or mail at prism-lss@sansad.nic.in or lssprism@gmail.com to avail the facility.

Kind cooperation of Hon'ble Members is solicited.

No. 568

Press & Public Relations Wing

Media Briefing Room in North Utility Building of Parliament House

Members are informed that a Media Briefing Room has been set up in Room no. 20 of the North Utility Building of Parliament House to facilitate the Members to give bytes/interviews to media.

2. Members may use the above facility as per their requirements.

No. 569

Parliament Security Service

Security Arrangements in Parliament Estate

Members are requested to co-operate with the Security Staff on security duty in Parliament House Complex and show their Identity Cards on request.

To strengthen the security arrangements in Parliament House Complex, Door-frame Metal Detectors have been installed at various gates. Visitors accompanying Members of Parliament and former Members of Parliament are requested to pass through the Door-frame Metal Detector and may undergo physical search. The baggage, etc., being carried by them may also be scanned/ searched by the Security Staff.

Kind cooperation of Members is solicited.

No. 570

Parliament Security Service

Entry Regulations into the Central Hall, Samvidhan Sadan

Entry in Central Hall, Samvidhan Sadan is regulated according to Rules and Directions issued by the Hon'ble Speaker from time to time. No person without a valid pass is allowed to gain entry even when accompanied by the Hon'ble Members of Parliament. This is in the interest of security in Parliament Estate.

Entry of Governors, Chief Ministers, Ministers of State Governments and Ex-MPs to the Central Hall, Samvidhan Sadan will remain open as in the past.

Kind cooperation of Hon'ble Members is solicited.

No. 571

Parliament Security Service

Restrictions on Admission into Lobby of the Lok Sabha during the Session

The admission to Lobby is restricted to Hon'ble Members and the following categories of persons connected with official business or otherwise: -

- i. Persons holding passes valid for "LOBBY";and
 - ii. C.P.W.D. staff working in the Sansad Bhavan whose presence is functionally required in connection with the discharge of their official duties.
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No. 572

Parliament Security Service

Carrying or Display of Fire Arms in Parliament Estate

The carrying or display of arms and ammunition in any part of the Parliament Estate is strictly prohibited. Only security personnel specifically deployed in the Parliament House with authorization from Parliament Security are permitted to carry arms and ammunition.

Kind co-operation of Hon'ble Members is solicited.

No. 573

Parliament Security Service

Distribution of Literature, Pamphlets, Press Notes, Leaflets within the Precincts of the Parliament Estate

As per established convention, no literature, questionnaire, pamphlets, Press Notes, leaflets or any matter printed or otherwise should be distributed without the prior permission of Hon'ble Speaker within the precincts of the House. Placards are prohibited inside the Parliament Estate.

Kind cooperation of Hon'ble Members is solicited.

No. 574

Parliament Security Service

Stoppage of Entry of Armed Escorts / P.S.O. coming to Parliament Estate

Consequent to the decision taken by the General Purposes Committee of the Rajya Sabha and Meeting of Hon'ble Speaker with Leaders of Parties and Groups in Lok Sabha, "Armed Escorts/ P.S.O. (Personal Security Officer) of Hon'ble Ministers/Hon'ble Members of Parliament would not be permitted inside the Parliament House Estate." They may peel off from the vehicle at the respective Iron Gates itself.

Kind cooperation of the Hon'ble Members is solicited.

No. 575

Parliament Security Service

Speed Regulation of Vehicles entering Parliament Estate

With the installation of modern security gadgets in Parliament Estate, it is essential to observe certain speed regulations for vehicular movements within the Estate. The speed of vehicles may be kept restricted to 10 Kms per hour till the vehicles cross the last barrier at the Iron Gates. Necessary warning signages have been prominently displayed at suitable locations.

Hon'ble Members of Parliament are requested to kindly give suitable instructions to their drivers for observance of speed regulations while driving inside the Estate.

Kind cooperation of Hon'ble Members is solicited.

No. 576

Parliament Security Service

Advisory for Pedestrians regarding movement through Iron Gate No.1

Security Gadgets have been installed at Iron Gate No. 1 to regulate vehicular movements and to strengthen the security arrangements in the Parliament Estate. Pedestrians are, therefore, requested not to cross these Gadgets on foot.

Hon'ble Members of Parliament are requested to use Ferry Services at this gate for their movement from the Iron Gate to Building Gates of Parliament Estate & back and avoid movement on foot through this gate.

Kind cooperation of Hon'ble Members is solicited.

No. 577

Parliament Security Service

Physical Check of Cars / Vehicles and Briefcases

For security reasons, Hon'ble Members are advised to check their cars and briefcases before coming to the Parliament Estate. In case of self-driven cars, Hon'ble Members are requested to check the dickey, seats, engine etc. before proceeding to the Parliament House Complex.

Hon'ble Members who desire to use bicycle as transport may gain access through Iron Gates and are requested to park bicycle at earmarked place in Self-driven Vehicle Parking at Red Cross Road/Raisina Road and lock the bicycle properly. The bicycles used by Hon'ble Members will be treated as self-driven vehicles.

Kind cooperation of Hon'ble Members is solicited.

No. 578

Parliament Security Service

Switching Off the Mobile Phones and Alarm Bell inside Lok Sabha Chamber

In order to ensure smooth and unhindered proceedings of Lok Sabha and as a mark of respect to the Chair, Hon'ble Members are requested to switch off their mobiles and deactivate alarm bells before entering into the Lok Sabha Chamber.

Kind cooperation of Hon'ble Members is solicited.

No. 579

Parliament Security Service

Regulation of Vehicular Entry/Alighting/Parking Arrangement in Parliament Estate

All types of vehicles viz. Private cars of members, Taxis / Auto-rickshaws / Two-wheelers and other types of vehicles etc. without valid Parking Labels issued by Lok Sabha Secretariat will not be allowed entry inside the Parliament House precincts.

Members are informed that reception lounges have been established between Gates TKR-I & TKR-II and at IG-7 along with provision for ferry service to facilitate transportation to Parliament House, Samvidhan Sadan etc. Members using chauffeur driven cars are requested to alight at the newly constructed lounges at the locations referred to above and use battery operated cars for their movements to Parliament House / Samvidhan Sadan and back. This eco-friendly initiative will also contribute towards reducing congestion near Makar Dwar and its vicinity. Details about traffic movement plan and parking is given below:-

- (i) **Self-driven Vehicles Parking for MPs:** Outside South Utility at Raisina Road and North Utility of Sansad Bhavan at Red Cross Road respectively. Members can enter Parliament Estate through Reception Office from these parkings.

- (ii) **Chauffeur-driven Vehicles Parking for MPs:** Behind Rail Bhawan near Vijay Chowk outside and behind Parliament House Annexe at Gurudwara Rakabganj Road outside.
- (iii) Iron Gate-I and Talkatora Road I & II: Entry/ Exit of authorized labeled vehicles of Hon'ble Members as per practice in vogue.
- (iv) **Facility of Transit Lounge at Iron Gate No.7 (Vijay Chowk Side):** Alighting point of members outside the gate. Members can avail the facility of ferry car/e-vehicle/golf cart upto Makar Dwar of Sansad Bhavan or other buildings in PH Complex. For departure also, these vehicles will be available in front of Makar Dwar or Building Gate No.1 up to Transit Lounge.
- (v) **Facility of Transit Lounge at Talkatora Road:** Alighting point of members. Members can avail the facility of ferry car/e-vehicle/ golf cart upto Sansad Bhavan, Samvidhan Sadan and Parliament Library Building. For departure these vehicles will be available in front of Makar Dwar or Building Gate No.1 at Parliament House Complex upto Transit Lounge.

Kind cooperation of Hon'ble Members is solicited.

No. 580

Parliament Security Service

Issue of PA/PS Passes

Entry Pass for only one PA/PS for entry into Parliament Estate, valid for Session/ Inter Session period, is issued on an application made by the Member on a prescribed format available in Centralised Pass Issue Cell, North Utility Block at Red Cross Road. On every fresh appointment of the PA/ PS, Hon'ble MP's signature is mandatory in the register kept in CPIC.

The following supporting documents i.e. duly filled in prescribed form along with Character Verification Form, Undertaking by Hon'ble MP, two self-attested copies of Aadhaar {in case the applicant bears two addresses (Permanent & Correspondence), supporting documents for both the addresses, old PA Pass (in case of renewal/ change of PA) and one Passport size photograph are required. Entry Pass will be issued to PA/PSs only after verification of documents.

Hon'ble Members are requested to direct their drivers and PA/PSs to comply with security and traffic regulations. The drivers may also be directed to strictly adhere to designated circulation routes and park their vehicles at the specified parking areas.

Kind co-operation of Hon'ble Members is solicited.

No. 581

Parliament Security Service

Access Control of Vehicles

Modern Security Gadgets are installed in the vicinity of Iron Gates within the Parliament House Estate. These security gadgets, equipped with safety features, are designed to allow access to LMV-NT

vehicles viz. Motor Cars, Jeeps, SUVs only. As an additional security feature, Radio Frequency Tags have been issued to all authorized vehicles and accordingly, access control of vehicles is regulated through RF Readers installed at the locations. To ensure safety and security of Members of Parliament, vehicles other than those in LMV-NT category viz. Motor Cars, Jeeps, SUVs (carrying authorized Car Parking Label and Radio Frequency Tag), will not be permitted to enter through Iron Gates of Parliament House Estate.

Kind co-operation of Members is solicited.

No. 582

Parliament Security Service

Functioning of Reception Office and Centralised Pass Issue Cell in Sansad Bhavan

Hon'ble Members are informed that the Reception office and Centralised Pass Issue Cell (CPIC) Counters will remain functional at North Utility Block at Red Cross Road and South Utility Block of the Sansad Bhavan at Raisina Road (Opposite Rail Bhavan). The Reception Office and CPIC can be approached through roundabout at Rail Bhavan Red Cross Road & Raisina Road. This is in addition to the already existing arrangements in Parliament House Complex.

Kind co-operation of Hon'ble Members is solicited.

No. 583

Parliament Security Service

Guidelines for Operation of Security Gadgets in Parliament Estate

1. Modern Security Gadgets have been installed in the Parliament House Complex to restrict unauthorized entry.
2. A distance of at least five feet between two vehicles may be maintained while crossing the Boom Barrier as the system allows clearance of only one vehicle at a time. In case any vehicle accidentally hits the Boom Barrier, the driver must **STOP** the vehicle immediately.
3. Kindly adhere to the speed limits displayed at appropriate locations while entering through security gadgets. Members are requested to brief their drivers accordingly.
4. Occupants of vehicles are to be identified at the second Boom Barrier. Members are accordingly requested to stop for checking at Boom Barrier-II.
5. It may be ensured that the speed of the vehicle does not exceed 10 kmph till the vehicle crosses the last gadget at the Iron Gates. The gadgets are designed in such a manner that they may get activated immediately in an emergency. In case the speed of vehicles exceeds the speed limit of 10 kmph, it may be difficult for the person driving the vehicle to bring the vehicle to a safe halt. **Impact against the Tyre Killers and Road Blockers can cause serious damage to the vehicle and injuries to the occupants.**

6. Security Power Fence (SPF) has been installed in the entire perimeter of PH Complex. The power fence will give a deterrent shock (as per internationally permissible standards) to any person coming in contact with the fence. Kindly avoid coming close to the power fence.
7. In case Bollards are being lowered for giving passage to bigger vehicles, the vehicles, which are following such big vehicles, should wait till the Bollards are fully raised and clearance given by the security official at the spot.
8. Pedestrians are requested not to walk over the security gadgets which are installed on road. It may cause grievous hurt in case of sudden activation.
9. Walking on foot behind a vehicle crossing a Boom Barrier is dangerous. The Boom will suddenly hit the person, once the vehicle cross the Boom Barrier. Use only pedestrian path near Boom Barrier.
10. Hon'ble Members are requested to keep Alarm / Reminder Tones of their mobile phones in OFF mode to maintain the decorum in the House and as a consideration to fellow members.

Kind co-operation of Hon'ble Members is solicited.

No. 584

Parliament Security Service

Entry Regulations in the Sansad Bhavan

The entry regulations in the Sansad Bhavan will be as under:

| | | |
|--|---|---|
| MAKAR DWAR (Opposite Building Gate No. 1 Samvidhan Sadan) | : | Hon'ble Members of Parliament |
| GAJ DWAR (Towards Iron Gate No. 2) | : | Ceremonial Gate/VVIP Gate |
| HANS DWAR (Near North Utility Block adjacent to Red Cross Road) | : | Hon'ble Speaker/Ministers/MPs |
| GARUD DWAR (Towards round about Rail Bhawan) | : | Officials,Media,Visitors coming to Lok Sabha Galleries and Material gate |
| SHARDUL DWAR (Near South Utility Block adjacent to Raisina Road) | : | Hon'ble Ministers/MPs/Officials/Media and Visitors coming to Rajya Sabha Galleries |

ASHVA DWAR : **Hon'ble Chairman/ Deputy Chairman, Rajya Sabha**
(Towards Iron Gate No. 1)

Entry in the Sansad Bhavan is regulated according to Rules and Directions issued by the Hon'ble Speaker from time to time. No person without a valid pass is allowed to gain entry even accompanied by Hon'ble Members of Parliament. This is an essential requirement in the interest of the security of Hon'ble Members of Parliament and PH Estate.

Kind cooperation of Hon'ble Members is solicited.

No. 585

Parliament Security Service

Show Round of Visitors to Parliament House during Inter-Session Period

The Show Rounds of Parliament House to the visitors will be arranged as usual on all working days during *Inter-Session* period between 1030 hrs. and 1730 hrs. except during weekend, Gazetted Holidays and 05 working days prior to the commencement of the Session due to administrative and security concerns. During inter-session period Group Show round are restricted to maximum 50 persons in one requisition and request for the same should reach 3 working days prior to the visit for verification of antecedents. Show round will not be conducted if the verification is not received or received with adverse remarks. Show rounds are restricted 05 days before the commencement of the Session till the adjournment *sine die* of the Session.

Kind co-operation of Members is solicited.

No. 586

Parliament Security Service

Issue of Visitors' Gallery Passes during Session Period

Hon'ble Members are informed that total five (5) visitors' passes per member per day will be issued and only 02 visitors in a single time slot will be accommodated due to limited seating arrangements in the public gallery during the proceedings of Lok Sabha.

1. Members are requested to provide correct addresses, contact numbers, copies of the Aadhar card of the guests/visitors with the application form for issuing of public gallery passes.
2. Members of Parliament are requested to send the request of sponsored visitors/ guests at least three (3) working days before their scheduled visit for verification.
3. Passes are issued on first cum first served basis as the seating capacity in the visitor gallery is limited.
4. Group passes and same day passes for the Visitors' Galleries are discontinued due to security reasons.
5. Gallery Passes will be issued subject to the completion of verification of character and antecedents through local police/state police. Passes will not be issued in the absence of verification or in case of an adverse remark. All visitors will be subjected to thorough security checks as per norms.
6. Members may avail of the online mode of application for issue of Gallery Passes by accessing <https://darshan.sansad.in> and login through members login credentials followed by steps mentioned therein. In case of any difficulty in accessing the portal, Members may kindly contact (i) Shri Divyansh Sharma: 9560 924 942 and (ii) Shri Dheeraj Chamyal: 9717 494 836.

7. Members may also avail offline mode of application by downloading Public Gallery (Visitors Card) applicant form from <https://sansad.in/ls/download>. Gallery passes forms are also available at CPIC, North Utility Block at Red Cross Road and South Utility Block at Raisina Raod. **However, the visitors are allowed entry from South Utility Reception only.**

STEPS INVOLVED IN ONLINE APPLICATION AND ACCESS OF VISITOR'S PROTOCOL IN THE VISITORS' MANAGEMENT SYSTEM

1. QR Code Approval:

Upon approval of Lok Sabha/ Rajya Sabha Visitors' Gallery visit, the visitor will receive a QR code on his/her mobile phone, as entered in the online application form.

2. Visit Day Protocol:

On the day of scheduled visit, the visitor will present the QR code (hard copy to be arranged by visitor) at the respective Lok Sabha / Rajya Sabha counter at the South Utility Reception along with original Aadhar card for spot verification.

3. Verification and Smart Visitors' Gallery Card Issuance:

After verification of credentials by the Reception Officer, the Issuing Authority at the Reception Counter will take a biometric impression & photograph of the visitor and issue a Smart Visitors' Gallery Card to the visitor.

4. Access to Visitors' Gallery with Smart Card:

To access the Lok Sabha/Rajya Sabha Visitors' Gallery, the visitor will be required to tap the Smart Visitors' Gallery Card and submit their Biometric impression simultaneously at each Flap Barrier along the designated route.

5. Smart Visitors' Gallery Card Deposit during Exit :

Upon completion of the visit, the visitor will proceed to the exit gate at the South Utility Block and tap the Smart Visitors' Gallery Card at the exit point Flap Barrier to gain exit. The Smart Visitors' Gallery Card must be compulsorily handed over to the Security Officer deployed at the Exit Gate.

6. Non-deposition of Smart Visitors' Gallery Card :

Failure to hand over the Smart Visitors' Gallery Card upon completion of the visit may lead to permanent debarment of the visitor from entering the Parliament House precincts.

Kind co-operation of the Hon'ble members is solicited.

No. 587

PRIDE

**Orientation Programme for the Newly Elected Members of the 18th Lok Sabha
(9th – 10th August 2024)**

An Orientation Programme for the Newly Elected Members of 18th Lok Sabha is being organized by Parliamentary Research and Training Institute for Democracies (PRIDE) of the Lok Sabha Secretariat on 9th – 10th August 2024 as per the following schedule:

1. Friday, 9th August 2024 (Day 1)

- (i) 6.15 PM to 7.15 PM: “Inaugural Session”
(ii) 7.15 PM Session on “Legislative and Budgetary Process”

2. Saturday, 10th August 2024 (Day 2)

- (i) 11.15 AM Session on “Parliamentary Questions and Procedural Devices to Raise Matters in the House”
(ii) 12.00 PM Session on “Digital Sansad: Online/Digital Facilities for Members of Parliament and Cyber Security & Support Services for Members of Parliament: Parliamentary Library; Audio Visual Services; E-Support and PRISM”
(iii) 2.00 PM Session on “Members of Parliament Local Area Development Scheme (MPLADS)”
(iv) 2.45 PM Session on “Committee System in Parliament”
(v) 3.30 PM Session on “Parliamentary Privileges”
(vi) 4.30 PM Session on “Facilities and Amenities for Members of Parliament; and Parliament Security and Related Information”
(vii) 5.15 PM Session on “How to be an Effective Parliamentarian?”
(viii) 6.15 PM *Valedictory Session*

The venue of the Programme is the Main Committee Room (MCR), Parliament House Annexe (PHA), Parliament Complex. Hon’ble Members are requested to kindly make it convenient to attend the Orientation Programme.

No. 588

Table Office (B)

Membership of Shri Afzal Ansari, MP

Shri Afzal Ansari, who is a sitting Member of Lok Sabha representing the Ghazipur Parliamentary Constituency of Uttar Pradesh was convicted and sentenced to imprisonment four years and fine of Rs. 1,00,000/- (One Lac only) by the Additional Sessions Judge, MP/MLA Court, Ghazipur, Uttar Pradesh *vide* its Order dated 29.04.2023 passed in in the matter of ***State of Uttar Pradesh v. Afzal Ansari*** (Special Trial/980/2012). Consequent upon his conviction and sentencing, he was disqualified from the membership of Lok Sabha from the date of his conviction, i.e., 29.04.2023 in terms of provisions of Article 102(1)(e) of the Constitution of India read with Section 8 of the Representation of People’s Act, 1951 and the same was published in the Gazette of India Extraordinary, Part-II, Section 3(ii) dated 01.05.2023 *vide* Notification No. 21/4(6)/2023/TO(B).

2. On an appeal filed by Shri Afzal Ansari, MP against the said order dated 29.04.2023, the Supreme Court of India had *inter alia* passed the following order on 14.12.2023 in the Criminal Appeal No. 3838 of 2023 {Arising out of Special Leave to Appeal (Crl.) No. 11129 of 2023}, in the matter of ***Afzal Ansari v. State of UP.***:

“24. We, thus, deem it appropriate to partially allow this appeal and suspend the conviction awarded to the Appellant in Special Sessions Trial No. 980/2012 subject to the following conditions, clarifications and directions:

- i. The Ghazipur Parliamentary Constituency shall not be notified for bye-election, in terms of Section 151 of the RPA, till the decision of the Appellant’s criminal appeal by the High Court;
- ii. The Appellant shall, however, not be entitled to participate in the proceedings of the House. He shall also not have the right to cast his vote in the House or to draw any perks or monetary benefits;
- iii. The continuance of MP led welfare schemes in the Ghazipur Parliamentary Constituency without the Appellant being associated for the release of grants for such schemes is not an irrevocable consequence as all such Schemes can be given effect, even in the absence of the local parliamentary representative;
- iv. The Appellant shall not be disqualified to contest future election(s) during the pendency of his criminal appeal before the High Court and if he is elected, such election will be subject to outcome of the First Criminal Appeal; and
- v. **The High Court shall make an endeavour to decide the Appellant’s criminal appeal expeditiously and before 30.06.2024.**”

3. Now, Hon’ble High Court of Judicature at Allahabad, while deciding upon the Criminal Appeal No. 5295 of 2023 in the matter of Afzal Ansari v. State of U.P, has passed an order on 29.07.2024, holding the following:

“102. As a fallout and consequence of the above discussion, **the impugned judgment and order dated 29.04.2023 passed by the learned Additional Sessions Judge/Special Judge, M.P./M.L.A. Court, Ghazipur in Special Trial No. 980 of 2012 arising out of Case Crime No. 1052 of 2007, under Section 3(1) of the Uttar Pradesh Gangsters and Anti-Social Activities (Prevention) Act, 1986, PS Mohammadabad, district Ghazipur convicting and sentencing the appellant is hereby set-aside. Consequently, Criminal Appeal No. 5295 of 2023 succeeds and is allowed. The appellant is acquitted of all the charges levelled against him.**”

4. In view of the Hon’ble High Court of Judicature at Allahabad’s judgment and order dated 29.07.2024 setting aside the conviction of Shri Afzal Ansari, MP, the conditions imposed by the Hon’ble Supreme Court *vide* its order dated 14.12.2023 have now ceased to exist.

No. 589

Committee Branch – I

Result of Election of Members of Lok Sabha to the Committee on Estimates (2024-25)

In connection with the election of thirty members to the Committee on Estimates (motion in respect of which was adopted by the House on 28 June, 2024), 36 nominations were received up to the date and time fixed for the purpose. Subsequently, 06 candidates withdrew their candidature from the election. The number of remaining candidates, thus, being equal to the number of members to be elected, the following members have been declared as duly elected to serve as members of the Committee on Estimates for the term ending on 30 April, 2025:-

1. Shri Brijmohan Agrawal
2. Shri M. Mallesh Babu
3. Shri Kalyan Banerjee
4. Shri Pradan Baruah
5. Shri Charanjit Singh Channi
6. Shri P. P. Chaudhary
7. Shri Devusinh Chauhan
8. Ms. Iqra Choudhary
9. Smt. Sangeeta Kumari Singh Deo
10. Shri Sudheer Gupta
11. Shri Deepender Singh Hooda
12. Shri Manish Jaiswal
13. Dr. Sanjay Jaiswal
14. Shri Naveen Jindal
15. Shri Jugal Kishore
16. Thiru Dayanidhi Maran
17. Shri P. C. Mohan
18. Shri B. K. Parthasarathi
19. Shri Awadhesh Prasad
20. Shri M. K. Raghavan
21. Shri Bishnu Pada Ray
22. Shri Y. S. Avinash Reddy
23. Shri Rajiv Pratap Rudy
24. Dr. Rajkumar Sangwan
25. Shri Arvind Ganpat Sawant
26. Kumari Selja
27. Dr. Bholu Singh
28. Dr. Indra Hang Subba
29. Shri Manoj Tiwari
30. Shri Ve Vaithilingam

No. 590

Committee Branch – I

**Result of Election of Members of Lok Sabha to
the Committee on Public Accounts (2024-25)**

In connection with the election of fifteen members to the Committee on Public Accounts (motion in respect of which was adopted by the House on 28 June, 2024), 19 nominations were received up to the date and time fixed for the purpose. Subsequently, 04 candidates withdrew their candidature from the election. The number of remaining candidates, thus, being equal to the number of members to be elected, the following members have been declared as duly elected to serve as members of the Committee on Public Accounts for the term ending on 30 April, 2025:-

1. Shri T. R. Baalu
2. Dr. Nishikant Dubey
3. Shri Jagdambika Pal
4. Shri Ravi Shankar Prasad
5. Shri C. M. Ramesh
6. Shri Trivendra Singh Rawat
7. Shri Magunta Sreenivasulu Reddy
8. Prof. Sougata Roy
9. Smt. Aparajita Sarangi
10. Dr. Amar Singh
11. Shri Tejasvi Surya
12. Shri Anurag Singh Thakur
13. Shri Balashowry Vallabhaneni
14. Shri K. C. Venugopal
15. Shri Dharmendra Yadav

No. 591

Committee Branch- I

Result of Election of Two Members of Lok Sabha to the Rajghat Samadhi Committee

In connection with the election of two members of Lok Sabha to the Rajghat Samadhi Committee (motion in respect of which was adopted by the House on 25.07.2024), three nominations were received upto the date and time fixed for the purpose. Subsequently, one candidate, withdrew her candidature from the election. The number of remaining candidates, thus, being equal to the number of members to be elected, the following members have been declared as duly elected to serve as members of the Rajghat Samadhi Committee for the term commencing from the date of notification by the Government, subject to the other provisions of the Rajghat Samadhi Act, 1951:-

1. Shri Kishori Lal
2. Smt. Kamaljeet Sehrawat

No. 592

Committee Branch- I

Result of Election of Lok Sabha Members to the All India Institutes of Medical Sciences (AIIMS)

In connection with the election of two members of Lok Sabha to each of the nine All India Institutes of Medical Sciences (AIIMS) at Awantipora, Bathinda, Bhopal, Kalyani, Nagpur, New Delhi, Raebareli, Rewari and Rajkot (motion in respect of which was adopted by the House on 26.07.2024), two nominations each were received for the six AIIMS at Awantipora, Bathinda, Bhopal, Kalyani, Nagpur and Rewari for the required number of members to be elected. No

candidate withdrew her/his candidature upto the date and time fixed for withdrawal from these six Bodies. However, three nominations were received for each of the three AIIMS at New Delhi, Raebareli and Rajkot. Subsequently, one candidate withdrew her/his candidature from each of these three AIIMS upto the date and time fixed for withdrawal. The number of candidates, thus, being equal to the number of members to be elected to each of the nine AIIMS, the following members have been declared as duly elected to serve as members of the AIIMS, as shown against their respective names subject to the provisions of the AIIMS Act, 1956:-

| S.No. | Name of the Government Body | Names of Members elected |
|-------|-----------------------------|---|
| 1. | AIIMS, Awantipora | (i) Shri Sher Singh Ghubaya (ii) Shri Jugal Kishore |
| 2. | AIIMS, Bathinda | (i) Shri Anurag Singh Thakur (ii) Shri Amrinder Singh Raja Warring |
| 3. | AIIMS, Bhopal | (i) Shri Bharat Singh Kushwah (ii) Shri Alok Sharma |
| 4. | AIIMS, Kalyani | (i) Shri Abhijit Gangopadhyay (ii) Dr. Sharmila Sarkar |
| 5. | AIIMS, Nagpur | (i) Shri Shyamkumar Daulat Barve (ii) Shri Anup Sanjay Dhotre |
| 6. | AIIMS, New Delhi | (i) Shri Harendra Singh Malik (ii) Ms. Bansuri Swaraj |
| 7. | AIIMS, Raebareli | (i) Shri Kishori Lal (ii) Dr. Swami Sachidanand Hari Sakshi |
| 8. | AIIMS, Rewari | (i) Shri Satpal Brahmachari (ii) Shri Dharambir Singh |
| 9. | AIIMS, Rajkot | (i) Shri Parshottambhai Rupala (ii) Smt. Geniben Nagaji Thakor |

No. 593

Committee Branch- I

Result of Election of Two Members of Lok Sabha to the Post-Graduate Institute of Medical Education and Research (PGIMER) Chandigarh

In connection with the election of two members of Lok Sabha to the Post-Graduate Institute of Medical Education and Research (PGIMER) Chandigarh, (motion in respect of which was adopted by the House on 26.07.2024), two nominations were received upto the date and time fixed for the purpose. No candidate withdrew his candidature upto the date and time fixed for withdrawal. The number of candidates, thus, being equal to the number of members to be elected, the following members have been declared as duly elected to serve as members of the Post-Graduate Institute of Medical Education and Research (PGIMER) Chandigarh, subject to the provisions of the Post-Graduate Institute of Medical Education and Research, Chandigarh Act, 1966 and the Rules made thereunder:

- (i) Shri Suresh Kumar Kashyap
- (ii) Shri Manish Tewari

No. 594

Committee Branch- I

Result of Election of Two Members of Lok Sabha to the Jawaharlal Institute of Postgraduate Medical Education and Research (JIPMER), Puducherry

In connection with the election of two members of Lok Sabha to the Jawaharlal Institute of Postgraduate Medical Education and Research (JIPMER), Puducherry, (motion in respect of which was adopted by the House on 26.07.2024), two nominations were received upto the date and time fixed for the purpose. No candidate withdrew his candidature upto the date and time fixed for withdrawal. The number of candidates, thus, being equal to the number of members to be elected, the following members have been declared as duly elected to serve as members of the Jawaharlal Institute of Postgraduate Medical Education and Research (JIPMER), Puducherry, subject to the provisions of the Jawaharlal Institute of Postgraduate Medical Education and Research, Puducherry Act, 2008 and the Rules made thereunder:

- (i) Dr. C.N. Manjunath
- (ii) Shri Ve. Vaithilingam

No. 595

Committee Branch- I

Result of Election of Two Members of Lok Sabha to the Council of National Institute of Pharmaceutical Education and Research (NIPER)

In connection with the election of two members of Lok Sabha to the Council of National Institute of Pharmaceutical Education and Research (NIPER) (motion in respect of which was adopted by the House on 26.07.2024), two nominations were received upto the date and time fixed for the purpose. No candidate withdrew his candidature upto the date and time fixed for withdrawal. The number of candidates, thus, being equal to the number of members to be elected, the following members have been declared as duly elected to serve as members of the Council of National Institute of Pharmaceutical Education and Research (NIPER), subject to the provisions of the NIPER (Amendment) Act, 2021:

- (i) Shri Praveen Khandelwal
- (ii) Shri Chamala Kiran Kumar Reddy

No. 596

Committee Branch- I

Result of Election of Two Women Members of Lok Sabha to the Central Supervisory Board

In connection with the election of two women members of Lok Sabha to the Central Supervisory Board (motion in respect of which was adopted by the House on 26.07.2024), three nominations were received upto the date and time fixed for the purpose. Subsequently, one candidate withdrew her candidature from the election. The number of remaining candidates, thus, being equal to the number of members to be elected, the following women members have been declared as duly elected, to serve as members of the Central Supervisory Board, subject to

the provisions of the Pre-conception and Pre-natal Diagnostic Techniques (Prohibition of Sex Selection) Act, 1994 and the Rules made thereunder:

- (i) Dr. Bachhav Shobha Dinesh
- (ii) Dr. Byreddy Shabari

UTPAL KUMAR SINGH
Secretary General